

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

**EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Misc. Application No. 77922 of 2018 (Withdrawal)**

**And**

**Excise Appeal No. 75135 of 2015, Excise/CO-75698 of 2015**

(Arising out of Order-in-Appeal No. 862/Pat/C.Ex/Appeal/2014 dated 29.09.2014 passed by Commissioner (Appeals), Central Excise & Service Tax, Patna.

**Commissioner of Central Excise, Patna.**

2<sup>nd</sup> Floor C. R. Building (Annexe),  
Birchand Patel Path, Patna-800001.

**...Appellant**

*VERSUS*

**M/s Natraj Engineers Pvt. Ltd.**

PSC-Sleeper Factory, At & PO-Sarai, Vaishali.

**.....Respondent**

**APPEARANCE**

Shri A. Roy, Authorized Representative for Appellant (s)

None, for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**Mo No. 75073/2021 & Final Order No. 75368/2021**

DATE OF HEARING : 08 July 2021

DATE OF DECISION : 08 July 2021

**Shri P.K.CHOUDHARY :**

The Miscellaneous Application has been filed by the applicant/appellant i.e. revenue hearing for withdrawal of their appeal in terms of National Litigation Policy vide Board's Instruction being F.No. 390/Misc/116/2017-JC dated 22 August 2019.

2 Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Misc. application & Cross objection also get disposed off.

(Dictated and pronounced in the open Court.)

Sd/-

**(P.K.CHOUDHARY)  
MEMBER (JUDICIAL)**

T.K.